

एसजेवीएन लिमिटेड SJVN Limited

(भारत सरकार एवं हिमाचल प्रदेश सरकार का संयुक्त उपक्रम)
(A Joint Venture of Govt. of India & Govt. of Himachal Pradesh)
मिनी रत्न एवं अनुसूची 'ए' पी. एस. यू.
A Mini Ratna & Schedule 'A' P.S.U.
CIN No. : L40101HP1988GOI008409



संदर्भ: एसजेवीएन/ सीएचक्यू/सीएवंएसओ/51010- 2913

दिनांक: 25/02/2022

सचिव
केंद्रीय विद्युत विनियामक आयोग
तीसरी एवं चौथी मंजिल, चंद्रलोक भवन,
36, जनपथ, नई दिल्ली -110001

विषय: Comments/ Suggestions on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2021.

श्रीमान,

The Comments/ Suggestions on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2021 from the stakeholders were invited by CERC vide Public Notice dated 16.12.2021 and its extension dated 14.01.2022 & 16.02.2022.

In this regard, please find enclosed herewith the comments / suggestion in respect of SJVN limited for kind consideration before the Hon'ble Central Electricity Regulatory Commission.

सधन्यवाद,

एसजेवीएन लिमिटेड की ओर से,
भवदीय,

मुख्य महाप्रबंधक (सीएवंएसओ)

Chief General Manager
C&SO Deptt.
SJVN Limited, Shakti Sadan
Shanan, Shimla-171006 (HP)

संलग्न: यथोपरि !

Comments/ Suggestions on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2021.

Sr. No.	Provision	Draft Connectivity & GNA Regulations, 2021	Comments/Suggestions
12	Dedicated Transmission Lines and Bay(s)	12.1. In case Connectivity grantee is a generating station or a captive generating plant or a standalone ESS, the dedicated transmission lines shall be established, operated and maintained by such Connectivity grantee.	<p>As the tariffs of upcoming Hydro Generating Stations are already high to the tune of Rs 5 per Unit and above, the cost of Dedicated transmission system also enhance the tariff of the Projects, which makes the projects unviable.</p> <p>Hence it is suggested that the Connectivity of the Generating Stations (specifically Hydro Generating stations) may be granted at the Generation Switchyard of the project. The Associated transmission system related the project may be implemented under the scope of ISTS.</p>
22 & 40	22) Grant of GNA to entities other than STU 40) Payment of charges	22 (d) Entities covered under Regulation 4.1 and clause (iii) of Regulation 17.1 of these regulations shall furnish one-time GNA charge for Rs. One lakh per MW for the quantum of GNA one month prior to the start date of GNA. In case, such charges are not furnished by the entity within the specified timeline, the same shall be recovered by encashment of Conn-BG1, Conn-BG2 and Conn-BG3 as required. The proceeds of such onetime GNA charge shall be used for reducing	<p>The transmission charges and losses for use of the inter-State transmission system are shared among buying entities of ISTS in accordance with the Sharing Regulations.</p> <p>Further, the applicants also submit the Conn- BG1, Conn- BG2 & Conn- BG3 as applicable.</p> <p>Hence, there is no need to levy the</p>

[Handwritten Signature]

Chief General Manager
 C&SO Deptt.
 SJVN Limited, Shakti Sadan
 Shanan, Shimla-171006 (HP)

		<p>Monthly Transmission Charges under the Sharing Regulations.</p> <p>40.2. One time GNA charges shall be payable by entities covered under Regulation 4.1 and clause (iii) of Regulation 17.1 of these regulations in terms of clause (d) of Regulation 22.2 of these regulations.</p>	<p>onetime GNA Charges and it is suggested that this provision may be dropped.</p>
39	Detailed Procedure		Detailed procedure may be issued before circulation of this Regulations.

JMH

[Signature]

[Signature]
 Chief General Manager
 C&SO Deptt.
 SJVN Limited, Shakti Sadan
 Shanar, Shimla-171006 (HP)